

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 934 of 2019

IN THE MATTER OF:

State Bank of India

...Appellant

Versus

Phoenix ARC Pvt. Ltd. & Ors.

...Respondents

**Present: For Appellant : Mr. Amish Tandon and Mr. Ayush Beotra,
Advocates
ORDER**

16.09.2019 Having heard learned counsel for the Appellant and being satisfied with the grounds, the delay of 15 days in preferring the appeal is condoned.

I.A. No. 2814 of 2019 stands disposed of.

Prima facie, it appears that the 'State Bank of India' has no cause of action but the stay against the same impugned order dated 16th July, 2019 in another appeal is pending and is likely to be listed on 30th September, 2019.

Let notice be issued on the Respondents by Speed Post. Requisite along with process fee, if not filed, be filed by 17th September, 2019. If the Appellant provides the *e-mail* address of Respondents, let notice be also issued through *e-mail*. '*Dasti*' service is permitted.

List the case 'for orders' on **30th September, 2019** along with '*Company Appeal (AT) (Insolvency) No. 848 of 2019*'.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc